

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
Civil Secretariat, Jammu/Srinagar

**Subject:** Circular instructions regarding filling of replies.  
Appointment of Officer In-charge(OIC) Litigation-reg.

**Circular No: 09-JK(LD) of 2023.**  
**Dated. 16 -06-2023.**

Department of Law, Justice and P.A. vide Government Order No. 1673-JK(LD) of 2021 dated 24-03-2021, in pursuance to the Administrative Council Decision No. 35/4/2021 dated 10-03-2021 instructed all the Administrative Departments to recommend by name and designation, an officer to this Department for appointment as Officer In-charge(OIC) Litigation for every cases instituted against the Government, who shall inter-alia be responsible for monitoring the litigation. Accordingly, on the recommendations of Administrative Departments, Officer's In-charge Litigation are being appointed regularly on case to case basis by the Department of Law, Justice and P.A.

However, it has been observed that in some cases objections/replies are being filed before the Hon'ble Courts, in for which no Officer In-charge(OIC) Litigation is appointed.

Accordingly, it is impressed upon all Sr.AAGs/AAGs/DAGs/GAs to ensure that the replies/objections are being filled through Officer In-charge(OIC) Litigation duly appointed only and copy of their appointment Orders shall also be attached with the replies.

It is further impressed upon all the Government Counsels that in the Memo of Bills for claiming Ist Half Counsel Fee, a copy of appointment Order of concerned Officer In-

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charge(OIC) Litigation shall also be attached, in absence whereof, Bills shall not be entertained.

**By Order.**

**Sd/-  
(Achal Sethi)  
Secretary to Government**

No: Law-Jud/153/2021-10.

Dated. 16 -06-2023.

**Copy to the:**

1. All Administrative Secretaries.
2. All Officers of Department of Law, Justice and P.A.
3. All Law Officers posted in different Departments with the request to forward draft objections to the Department of Law, Justice and P.A. for vetting along with recommendations for appointing of Officer In-charge(OIC) Litigation in the said case.
4. All Sr.AAGs/AAGs/DAGs/GAs.
5. Director Litigation Jammu/Kashmir.
6. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
7. Private Secretary to Secretary to Government, Department of Law, Justice and P.A.
8. Private Secretary to Ld. Advocate General, J&K.
9. Concerned File.

(Reyaz Ali Bhat)

**Assistant Legal Remembrancer**

*Reyaz Ali Bhat*  
16.06.23  
*U. Lal*  
16-06-2023.